REGISTERED No. D. 222

# The Gazette of India

PUBLISHED BY AUTHORITY

No. 15] NEW DELHI, SATURDAY, APRIL 13, 1963/CHAITRA 23, 1885

CONTENTS


| | Pages |
|---|---|
| PART I—SECTION 1.—Notifications relating to Non-Statutory Rules, Regulations and Orders and Resolutions issued by the Ministries of the Government of India (other than the Ministry of Defence) and by the Supreme Court | 179 |
| PART I—SECTION 2.—Notifications regarding Appointments, Promotions, Leave etc. of Government Officers issued by the Ministries of the Government of India (other than the Ministry of Defence) and the Supreme Court | 165 |
| PART I—SECTION 3.—Notifications relating to Non-Statutory Rules, Regulations, Orders and Resolutions, issued by the Ministry of Defence | 25 |
| PART I—SECTION 4.—Notifications regarding Appointments, Promotions, Leave etc. of Officers, issued by the Ministry of Defence | 119 |
| PART II—SECTION 1.—Acts, Ordinances and Regulations | Nil |
| PART II—SECTION 2.—Bills and Reports of Select Committees on Bills | Nil |
| PART II—SECTION 3.—SUB-SECTION (i).—General Statutory Rules (including orders, bye-laws, etc. of a general character) issued by the Ministries of the Government of India (other than the Ministry of Defence) and by Central Authorities (other than the Administration of Union Territories) | 639 |
| PART II—SECTION 3.—SUB-SECTION (ii).—Statutory Orders and Notifications issued by the Ministries of the Government of India (other than the Ministry of Defence) and by Central Authorities (other than the Administration of Union Territories) | 1121 |
| PART II—SECTION 4.—Statutory Rules and Orders notified by the Ministry of Defence | 99 |
| PART III—SECTION 1.—Notifications issued by the Auditor General, Union Public Service Commission, Railway Administration, High Courts and the Attached and Subordinate Offices of the Government of India (*Published at Simla*) | 385 |
| PART III—SECTION 2.—Notifications and Notices issued by the Patent Office, Calcutta (*Published at Simla*) | 145 |
| PART III—SECTION 3.—Notifications issued by or under the authority of Chief Commissioners (*Published at Simla*) | 61 |
| PART III—SECTION 4.—Miscellaneous Notifications including notifications, orders, advertisements and notices issued by Statutory Bodies (*Published at Simla*) | 139 |
| PART IV—Advertisements and Notices by Private individuals and Private bodies (*Published at Simla*) | 43 |
| SUPPLEMENT NO. 14— | |
| Weekly Epidemiological Reports for week ending 6th April, 1963 | 251 |
| Births and Deaths from Principal diseases in towns with a population of 30,000 and over in India during week ending 16th March, 1963 | |


## PART I—Section 1

### Notifications relating to Non-Statutory Rules, Regulations and Orders and Resolutions issued by the Ministries of the Government of India (other than the Ministry of Defence) and by the Supreme Court

**PRESIDENT'S SECRETARIAT**

*New Delhi, the 4th April 1963*

**No. 40-Pres./63.**—The President is pleased to approve the award of the "VISHISHT SEVA MEDAL"/"DISTINGUISHED SERVICE MEDAL" *Class I*, for distinguished service of the most exceptional order to:—

Major General DIWAN PREM CHAND (IC-161).

Brigadier REGINALD STEPHEN NORONHA (IC-531), M.C.

*CORRIGENDUM*

*New Delhi, the 5th April 1963*

**No. 41-Pres./63.**—In this Secretariat notification No. 70-Pres./62, dated the 12th November, 1962, published in English and in Hindi in Part-I, Section-1 of the Gazette of India dated the 1st December, 1962, in Serial No. 6:—

*On page 372*

(i) *For* "9136074 Sepoy SONAM ANGCHOK, J & M Militia (*Posthumous*)."

*Read* "9135845 Sepoy SONAM WANGCHUK, J & K Militia (*Posthumous*)."; and

(ii) In line 2 of the citation, *for* "Sepoy Sonam Angchok" *read* "Sepoy Sonam Wangchuk.".

*On page 377*

(i) *For* "9136074 सिपाही सोनम अंगचोक, जम्मू और कश्मीर मिलिशिया (मरणोत्तर)।"

*Read* "9135845 सिपाही सोनम वांगचुक, जम्मू और कश्मीर मिलिशिया (मरणोत्तर)।", एवं

(ii) प्रथम अनुच्छेद की तृतीय पंक्ति में "सोनम अंगचोक" के लिए "सोनम वांगचुक" पढ़िए।

S. DUTT, Secy.

राष्ट्रपति सचिवालय

अधिसूचना

नई दिल्ली, 4 अप्रैल, 1963

सं० 40-प्रेज/63.—अत्यधिक असाधारण स्तर की विशिष्ट सेवा के लिए राष्ट्रपति निम्नलिखितों को "विशिष्ट सेवा पदक", श्रेणी 1 से पुरस्कृत करने का अनुमोदन करते हैं:—

मेजर जनरल दीवान प्रेम चन्द (आई० सी०–161)।

ब्रिगेडियर रेजीनाल्ड स्टेफेन नोरोन्हा (आई० सी०–531), एम० सी०।

सुबिमल दत्त, सचिव।

---

MINISTRY OF HOME AFFAIRS

RESOLUTION

*New Delhi, the 1st April 1963*

No. F.4/31/61-T.—The Government of India have had under consideration the establishment of a Central Bureau of Investigation for the investigation of crimes at present handled by the Delhi Special Police Establishment including specially important cases under the Defence of India Act and Rules particularly of hoarding, blackmarketing and profiteering in essential commodities, which may have repercussions and ramifications in several States; the collection of intelligence relating to certain types of crime; participation in the work of the National Central Bureau connected with the International Criminal Police Organisation; the maintenance of crime statistics and dissemination of information relating to crime and criminals; the study of specialised crime of particular interest to the Government of India or crimes having all India or inter-State ramifications or of particular importance from the social point of view; the conduct of police research; and the co-ordination of laws relating to crime. As a first step in that direction, the Government of India have decided to set up with effect from 1st April, 1963 a Central Bureau of Investigation at Delhi with the following six Divisions, namely:—

(i) Investigation and Anti-Corruption Division (Delhi Special Police Establishment),

(ii) Technical Division,

(iii) Crime Records and Statistics Division,

(iv) Research Division,

(v) Legal and General Division,

(vi) Administration Division.

The Charter of functions of the above said Divisions will be as given in the Annexure. The assistance of the Central Bureau of Investigation will also be available to the State Police Forces on request for investigating and assisting in the investigation of inter-State crime and other difficult criminal cases.

V. VISWANATHAN, Secy.

ANNEXURE

I. *Investigation and anti-corruption Division (Delhi Special Police Establishment).*

(1) Cases in which public servants under the control of the Central Government are involved either by themselves or along with State Government servants and/or other persons.

2. Cases in which the interests of the Central Government, or of any public sector project or undertaking, or any statutory corporation or body set up and financed by the Government of India are involved.

3. Cases relating to breaches of Central Laws with the enforcement of which the Government of India is particularly concerned, e.g.

(a) breaches of Import and Export Control Orders,

(b) Serious breaches of Foreign Exchange Regulation Act,

(c) Passport frauds,

(d) cases under the Official Secrets Act pertaining to the affairs of the Central Government,

(e) cases of certain specified categories under the Defence of India Act or Rules with which the Central Government is particularly concerned.

4. Serious cases of cheating or fraud relating to the Railways, or Posts & Telegraphs Department, particularly those involving professional criminals operating in several States.

5. Crime on the High Seas.

6. Crime on the Airlines.

7. Important and serious cases in Union Territories particularly those by professional criminals.

8. Serious cases of fraud, cheating and embezzlement relating to Public Joint Stock Companies.

9. Other cases of a serious nature, when committed by organised gangs or professional criminals, or cases having ramifications in several States including Union Territories, serious cases of spurious drugs, important cases of kidnapping of children by professional inter-State gangs, etc. These cases will be taken up only at the request of or with the concurrence of the State Governments/Union Territories Administrations concerned.

10. Collection of intelligence about corruption in the public services and the projects and undertakings in the public sector.

11. Prosecution of cases investigated by this Division.

12. Presentation of cases before Enquiry Officers in which departmental proceedings are instituted on the recommendation of this Division.

II. *Technical Division*

1. Technical assistance in investigation of cases involving accounts.

(2) Specialised assistance in cases involving Railway and Postal accounts.

3. Assistance in cases involving assessment of Income-tax, Estate Duty etc.

4. Examination of accounts and assets etc. in cases relating to allegations of disproportionate assets.

5. Examination of cases investigated by the Bureau which have an Income-tax aspect, and communication of information with a view to enabling the Income-tax Department to recover the evaded tax.

III. *Crime Records and Statistics Division*

1. Maintenance of all-India statistics of crime.

2. Study of all-India trends in thefts and losses, and recoveries of fire-arms and ammunition, and note-forgery and counterfeit coining.

3. Collection and dissemination of information about important inter-State criminals.

4. Preparation and circulation of reports and reviews relating to crime in India.

5. Participation in the work of the I. C. P. O., N. C. B., U. N. O. Reporter for Crime.

IV. *Research Division*

1. Analysis and study of specialised crimes and of problems of a general nature affecting the Police, e. g.

(i) trends and causes of serious crimes in different areas,

(ii) preventive measures, their effectiveness and relationship with crime,

(iii) improvement in methods of investigation, utility and results of introducing scientific aids and equipment,

(iv) Inadequacy of laws; coordination of laws relating to crime in various States,

(v) criminal gangs operating in more than one State—wandering gangs—Ex-criminal Tribes—habitual offenders,

(vi) crime amongst the Tribal people,

(vii) inter State note-forgery and counterfeiting,

(viii) social factors in crime,

(ix) industrialisation and crime,

(x) juvenile delinquency,

(xi) kidnapping of women and children.

2. Participation in the work of the Central Forensic, Science Advisory Committee and the Central Medico Legal Advisory Committee.

V. *Legal and General Division*

(A) *Legal Section*

1. Legal advice in cases investigated by the Investigation and Anti-corruption Division,

2. Conducting prosecution in important cases,

3. Review of judicial decisions relating to criminal law and procedure for publication in the C. B. I. Gazette,

4. Compilation and circulation of law Digest,

5. Inadequacy of and amendments to laws,

6. Coordination of laws relating to crime in various States.

(B) *General Section*

1. Matters relating to organisation, policy and procedure.
2. Inter-State Conferences relating to crime and anti-corruption work.
3. Appreciation reports regarding modes of corruption in various Government Departments and Public Undertakings.
4. Correspondence with Ministries and States on general questions relating to policy, procedure, etc.
5. Training Courses in anti-corruption work.
6. C. B. I. Gazette.
7. Photographic section.

VI. *Administration Division*

All establishment and accounts matters.

## MINISTRY OF COMMERCE AND INDUSTRY

*New Delhi, the 1st April 1963*

**No. 13/4/63-E.Pty.**—In exercise of the powers conferred by sub-rule (1) of rule 133-V of the Defence of India Rules, 1962, the Central Government is pleased to order that all property in India, moveable and immoveable, belonging to, or held by, or managed on behalf of Mr. Liang Wei Chen, (F. Shong Lem & Co.,) Shillong, shall vest in the Custodian of Enemy Property for India.

*New Delhi, the 4th April 1963*

**No. 22/16/62-E.Pty.**—In exercise of the powers conferred by sub-rule (1) of rule 133-U of the Defence of India Rules, 1962, the Central Government is pleased to authorise the persons specified in Column 4 of the Schedule hereto annexed to carry on the trade or business of the firms specified in Column 2 thereof subject to such directions as may be issued from time to time by a Controller, Deputy Controller or Inspector of Enemy Firms appointed under the said Rules.

SCHEDULE

| Sr No. | Name of firm | Address | Person authorised |
|---|---|---|---|
| 1 | 2 | 3 | 4 |
| 1. | Haung Fat & Co. | 14/3, Chatawalla Gullee, Calcutta,. | Mr. Leong Toung Khen. |
| 2. | Shanghai Fung Shung Dyers and Dry Cleaners. | 66, Bentinck Street, Calcutta. | Mrs. Kanchi *alias* Mrs. Sung Yung Cheng. |
| 3. | Standard Tannery | 129A, South Tangra Road, Calcutta. | Mr. Huang Pak Chung *alias* Huang Po Chung. |

C. S. RAMACHANDRAN, Jt. Secy.

*New Delhi, the 13th April 1963*

**No. 4(31)Tex(C)/62.**—The Government of India hereby direct that the following amendment be made in the Ministry of Commerce and Industry's Resolution No. 4(31)Tex(C)/62, dated the 18th January, 1963.

The following may be added after Serial Number 31 in the Resolution:—

"32. Shri M. S. Ramnath, Director (Handlooms), Office of the Textile Commissioner, Bombay—Member".

T. S. KUNCHITHAPATHAM, Dy. Secy.

## MINISTRY OF FOOD AND AGRICULTURE

**(Department of Agriculture)**

**(I.C.A.R.)**

*New Delhi, the 30th March 1963*

**No. 34(3)/63-CDN(G).**—Under Rule 2(33) (c) of the Rules of the Indian Council of Agricultural Research, Shri Gandharpanath Shah Deo, a member of the Indian Lac Cess Committee, has been re-elected by that Committee as its representative on the Indian Council of Agricultural Research for a period of three years with effect from the 12th February, 1963, or until such time as he continues to be a member of the Indian Lac Cess Committee whichever is earlier. Under the provisions of Rule 41(20) Shri Deo shall also be a member of the Advisory Board of the Council for that period.

DALIP SINGH, Under Secy.

खाद्य तथा कृषि मंत्रालय

(कृषि विभाग–भा० कृ० अ० प०)

अधिसूचना

नई दिल्ली, 30 मार्च, 1963

संख्या 34(3)/63-सी०डी०एन०(जी०)—भारतीय कृषि अनुसंधान परिषद् के नियमों के नियम 2(33) (सी०) के अधिन भारतीय लाख कर समिति के सदस्य श्री गन्धर्पनाथ शाह देव, को समिति ने 12 फरवरी, 1963 से तीन वर्ष की अवधि, अथवा जब तक वे भारतीय लाख कर समिति के सदस्य रहें, जो भी पहले हो, के लिये भारतीय कृषि अनुसंधान परिषद् में पुनः अपना प्रतिनिधि चुन लिया है। उक्त अवधि में श्री देव नियम 41(20) के अन्तर्गत परिषद् के सलाहकार बोर्ड के सदस्य भी रहेंगे।

दलीप सिंह, अवर सचिव।

## MINISTRY OF EDUCATION

*New Delhi, the 5th April 1963*

**No. F.8-1/63-PE.4.**—In partial modification of this Ministry's Notification No. F.23-34/60-PE.4 dated the 3rd August, 1961 regarding the reconstitution of the Central Advisory Board of Physical Education & Recreation Shri N. K. Dass, Chief Inspector of Physical Education, Orissa State, has been appointed a member of the Central Advisory Board of Physical Education and Recreation to represent the Government of Orissa *vice* Shri A. C. Dass, retired for the rest of the term of the Board expiring on 2nd August, 1964.

R. L. ANAND, Under Secy.

## MINISTRY OF TRANSPORT AND COMMUNICATIONS

**(Departments of Communications and Civil Aviation)**

*New Delhi, the 30th March 1963*

**No. W-12(7)/59.**—Whereas India is a member of the International Telecommunication Union, Geneva a Specialized Agency of the United Nations Organisation;

Whereas the International Telecommunication Convention Geneva, 1959 is drawn up by the Plenipotentiary Conference (Geneva 1959) of the International Telecommunication Union;

Whereas the said Convention has the following Administrative Regulations annexed to it.

1. Telegraph Regulations.
2. Telephone Regulations.
3. Radio Regulations.
4. Additional Radio Regulations.

And whereas the Government of India has ratified on the 2nd October, 1962 the International Telecommunication Convention, Geneva 1959.

Now, therefore, it is for general information that the said Administrative Regulations annexed to the said Convention have been accepted by the Government of India with or without reservation as shown below:—

| | |
|---|---|
| 1. Telegraph Regulations (Geneva Revision, 1958). | Accepted without reservation on 22nd December, 1959. |
| 2. Telephone Regulations (Geneva Revision, 1958). | Accepted with reservations on 23rd December, 1961. |
| 3. Radio Regulations, (Geneva, 1959). | Accepted without reservation on 8th May, 1962. |
| 4. Additional Radio Regulations (Geneva, 1959) | Accepted without reservation on 8th May, 1962. |

V. V. RAO,
Dy. Wireless Adviser.

## परिवहन और संचार मंत्रालय

### (संचार तथा नागर विमानन विभाग)

### अधिसूचना

नयी दिल्ली, 30 मार्च, 1963

**संख्या डब्ल्यू.12(7)/59.**—क्योंकि भारत, संयुक्त राष्ट्र संघटन की एक विशेष एजेंसी, अन्तर्राष्ट्रीय दूरसंचार संघ (इंटरनेशनल टेलीकम्युनिकेशन यूनियन), जेनेवा, का सदस्य है;

क्योंकि अन्तर्राष्ट्रीय दूरसंचार अभिसमय (इंटरनेशनल टेलीकम्युनिकेशन कन्वेन्शन), जेनेवा, 1959, अन्तर्राष्ट्रीय दूरसंचार संघ के पूर्ण अधिकार प्राप्त सम्मेलन (जेनेवा, 1959) द्वारा तैयार किया गया है,

क्योंकि उपर्युक्त अभिसमय के साथ निम्नलिखित प्रशासनिक विनियम संलग्न हैं :

1. तार विनियम
2. टेलीफोन विनियम
3. रेडियो विनियम
4. अतिरिक्त रेडियो विनियम

और क्योंकि भारत सरकार ने 2 अक्तूबर, 1962 को अन्तर्राष्ट्रीय दूरसंचार अभिसमय, जेनेवा, 1959 का सत्यांकन कर लिया है,

इसलिये, अब सर्वसाधारण को सूचित किया जाता है, कि उपर्युक्त अभिसमय के साथ संलग्न उपर्युक्त प्रशासनिक, विनियम, भारत सरकार द्वारा आरक्षण (रिजर्वेशन) सहित या बिना आरक्षण स्वीकार कर लिये गये हैं :—

1. तार विनियम (जेनेवा संशोधन, 1958)—बिना आरक्षण, 22 दिसम्बर, 1959 को स्वीकृत
2. टेलीफोन विनियम (जेनेवा संशोधन, 1958)—आरक्षण सहित, 23 दिसम्बर, 1961 को स्वीकृत
3. रेडियो विनियम (जेनेवा, 1959)—बिना आरक्षण, 8 मई, 1962 को स्वीकृत
4. अतिरिक्त रेडियो विनियम (जेनेवा, 1959)—बिना आरक्षण, 8 मई, 1962 को स्वीकृत

वी० वी० राव, बेतार उप-सलाहकार।

---

## MINISTRY OF INFORMATION AND BROADCASTING

### RESOLUTION

*New Delhi, the 3rd April, 1963*

**No. 9(70)/59-PP.**—The Government of India have been considering for some time the question of undertaking the assessment of the impact of various programmes of publicity for the Five-Year Plans which is carried on through different media of mass communication under this Ministry. The Departments which are dealing with such publicity are the Directorate of Field Publicity, the All India Radio, the Press Information Bureau, the Directorate of Advertising and Visual Publicity, the Films Division, the Publications Division, the Photo Division and the Song and Drama Division. Public co-operation and public opinion constitute the principal force behind planning in any country. Government have accordingly decided to set up a Study Team to make a detailed study of the impact of the measures taken to publicise the Plan and to report to Government about steps which should be taken for better utilisation of the existing staff and resources. The Team will also examine the question of the more effective utilization of the publicity and audio-visual material produced by the Ministry of Community Development and Co-operation and distributed for the purpose of propagating the philosophy and objectives of Panchayati Raj, Sahakari Samaj and Community Development movements.

2. The Study Team will consist of the following members :—

*Chairman*

(1) Shri Amar Nath Vidyalankar, M.P., 44, Model Town, Hoshiarpur.

*Members*

(2) Shri Radha Nath Rath, Ex-Finance Minister, Orissa, "Gopabandhu" Bhavan, Bakshi Bazar, Cuttack-1.

(3) Shri P. Ranga Reddy, Ex-Planning and Development Minister, Andhra Pradesh, Giddaluru, Kurnool Distt. (A.P.)

(4) Shri Rohanlal Chaturvedi, Zamindar's Kuncha, Etah (U.P.).

(5) Shri S. M. Joshi, 199/4, Tilak Road, Poona-2.

Dr. A. R. Baji, Deputy Director, Research and Reference Division, Ministry of Information and Broadcasting, will act as Secretary of the Team.

3. The Terms of Reference of the Study Team will be :—

To study and report on :

(1) the Plan Publicity being carried on by different Media Units of the Ministry of Information and Broadcasting and its impact on the public with a view to improving its efficiency and broadcasting* its impact, with particular reference to the following aspects :—

(i) Arrangements for publicity;

(ii) Co-ordination of activities between :

(a) the different media Heads of the Ministry;

(b) the Centre and the States; and

(2) the utilization of the publicity and audio-visual material produced by the Government of India for the purpose of propagating the philosophy and objectives of Panchayati Raj, Sahakari Samaj and Community Development movements :

and to recommend to the Government ways and means for the better utilization of the publicity programmes undertaken by the Ministry of Information and Broadcasting and the Ministry of Community Development and Cooperation.

4. The headquarters of the Study Team will be located in New Delhi, C/o Ministry of Information and Broadcasting, Government of India.

5. The payment of travelling allowance (including daily allowance) to the non-officials will be regulated in accordance with the instructions contained in the Ministry of Finance (Department of Expenditure)'s Office Memorandum No. F.6(26)-EIV/59, dated the 5th September, 1960, as amended from time to time.

6. The Team will evolve its own procedure.

7. The Team will commence its work as soon as possible, and submit its report within a period of six months.

ORDER

Ordered that a copy of the above Resolution be published in the Gazette of India and communicated to all Ministries of the Government of India, the State Governments, the Planning Commission, the Prime Minister's Secretariat, the Cabinet Secretariat, the Private and Military Secretaries to the President of India.

NAWAB SINGH, Secy.

---

## सूचना और प्रसारण मन्त्रालय

### संकल्प

नई दिल्ली, 3 अप्रैल, 1963

**संख्या 9(70)/59-पी०पी०**—भारत सरकार इस मंत्रालय के अधीन जन-सम्पर्क के विभिन्न साधनों द्वारा पंच-वर्षीय योजनाओं के प्रचार के विभिन्न कार्यक्रमों के प्रभाव को आंकने के सवाल पर कुछ समय से विचार कर रही है। जो विभाग इस प्रचार को कर रहे हैं, वे हैं क्षेत्रीय प्रचार निदेशालय, आकाशवाणी, प्रेस सूचना कार्यालय, विज्ञापन तथा दृश्य प्रचार निदेशालय, फिल्म विभाग, प्रकाशन विभाग, फोटो विभाग और गीत तथा नाटक विभाग। किसी भी देश में, जन-सहयोग और जन-मत, योजना के लिए एक मुख्य शक्ति होती हैं। सरकार ने तदनुसार यह निश्चय किया है कि योजना के प्रचारार्थ किए जाने वाले उपायों के प्रभाव का विस्तृत अध्ययन करने और मौजूदा स्टाफ और साधनों का अधिक अच्छा उपयोग करने के लिए क्या कदम

उठाए जाएं, इस बारे में सरकार को रिपोर्ट देने के लिए एक अध्ययन दल गठित किया जाए। यह दल इस बात की भी जांच करेगा कि पंचायती राज, सहकारी समाज और सामुदायिक विकास आंदोलनों के उद्देश्यों और उनके प्रदर्शन के प्रचारार्थ, सामुदायिक विकास तथा सहकारिता मंत्रालय द्वारा जो प्रचार और श्रव्य-दृश्य सामग्री निर्मित और वितरित की जाती हैं, उसका अधिक प्रभावी उपयोग किस प्रकार हो सकता है।

2. अध्ययन दल में निम्नलिखित सदस्य होंगे:—

**अध्यक्ष**

1. श्री अमरनाथ विद्यालंकार, संसद् सदस्य, 44, मांडल टाऊन, होशियारपुर।

**सदस्य**

2. श्री राधा नाथ रथ, भूतपूर्व वित्त मंत्री, उड़ीसा, "गोपबन्धु" भवन, बख्शी बाजार, कटक–1
3. श्री पी० रंग रेड्डी, भूतपूर्व योजना और विकास मन्त्री, आंध्र प्रदेश, गिड्डलुरु, जिला कर्नूल (आंध्र प्रदेश)
4. श्री रोहन लाल चतुर्वेदी, जमींदार कुआ, एटा (उत्तर प्रदेश)
5. श्री एस० एम० जोशी, 199/1, तिलक रोड, पूना–2।

डा० ए० आर० बाजी, उप-निदेशक, गवेषणा तथा संदर्भ विभाग, सूचना और प्रसारण मंत्रालय, दल के सचिव के तौर पर कार्य करेंगे।

3. अध्ययन दल के विचारार्थ विषय होंगे:—

निम्न बातों के बारे में अध्ययन करना और रिपोर्ट देना—

(1) सूचना और प्रसारण मंत्रालय के विभिन्न विभागों द्वारा किए जा रहे योजना प्रचार और जनता पर उसका प्रभाव—इस दृष्टिकोण से कि इसकी कार्यक्षमता को बढ़ाया जाय और इसके प्रभाव को व्यापक बनाया जाय—विशेषकर निम्नलिखित पहलुओं के संदर्भ में:—

(1) प्रचार प्रबन्ध

(2) (क) मन्त्रालय के विभिन्न विभागीय प्रमुखों और (ख) केन्द्र तथा राज्यों के बीच गतिविधियों का समन्वय, और

(2) पंचायती राज, सहकारी समाज और सामुदायिक विकास आंदोलनों के उद्देश्यों और उनके दर्शन के प्रचारार्थ भारत सरकार द्वारा निर्मित प्रचार और श्रव्य-दृश्य सामग्री का उपयोग;

और सूचना और प्रसारण मन्त्रालय और सामुदायिक विकास तथा सहकारिता मन्त्रालय द्वारा जो प्रचार कार्यक्रम चलाए जा रहे हैं, उनका अधिक अच्छा उपयोग करने के लिए उपायों और साधनों के बारे में सिफारिशें पेश करना।

4. अध्ययन दल का मुख्यालय नई दिल्ली में, मार्फत सूचना और प्रसारण मन्त्रालय, भारत सरकार, होगा।

5. गैर-सरकारी सदस्यों को सफर भत्ता (दैनिक भत्ते सहित) समय-समय पर यथा संशोधित वित्त मन्त्रालय (व्यय विभाग) के कार्यालय ज्ञापन संख्या 6(26)-ई-IV/59, दिनांक 5 सितम्बर, 1960 में निहित अनुदेशों के अनुसार नियत किया जायेगा।

6. दल अपनी कार्य-विधि स्वयं निश्चित करेगा।

7. दल यथाशीघ्र अपना कार्य आरम्भ करेगा और छः महीने के भीतर अपनी रिपोर्ट प्रस्तुत कर देगा।

**आदेश**

आदेश दिया जाता है कि इस संकल्प की एक प्रति भारत के राजपत्र में प्रकाशित की जाए और एक एक प्रति भारत सरकार के सभी मन्त्रालयों, राज्य सरकारों, योजना आयोग, प्रधान मन्त्री के सचिवालय, मन्त्रि-मंडल सचिवालय, और भारत के राष्ट्रपति के निजी और सैनिक सचिवों को भेज दी जाए।

नवाब सिंह, सचिव।

---

## श्रम और रोजगार मंत्रालय

**प्रस्ताव**

नई दिल्ली, 16 फरवरी, 1963

**संख्या वे० बो० 16(30)/62.**—भारत सरकार ने अपने प्रस्ताव सं० वे० बो० 16(1)/62, तारीख 10 अगस्त, 1962 के द्वारा कोयला खनन उद्योग के लिए जो केन्द्रीय मजदूरी बोर्ड बनाया था उसने, जैसा कि उस प्रस्ताव के पैरा 3(ग) में अपेक्षित था, मजदूरों की मजदूरी को अन्तरिम रूप से बढ़ाने के प्रश्न पर विचार किया है और उसने इस प्रस्ताव के साथ लगी अनुसूची में बताई गई सिफारिशें की हैं।

भारत सरकार ने मजदूरी बोर्ड की इन सिफारिशों को मानने और सम्बन्धित मालिकों से यह अनुरोध करने का निश्चय किया है कि वे यथाशीघ्र इन्हें कार्यान्वित करें।

**आदेश**

आदेश दिया जाता है कि इस प्रस्ताव की एक प्रति सभी सम्बन्धित व्यक्तियों को भेजी जाये।

यह भी आदेश दिया जाता है कि जनसाधारण की सूचना के लिए इस प्रस्ताव को भारत के राजपत्र में प्रकाशित किया जाये।

पी० एम० मेनन, सचिव।

---

**अनुसूची**

कोयला खनन उद्योग सम्बन्धी केन्द्रीय मजदूरी बोर्ड की सिफारिशें

(1) कोयला खानों और उनके नीचे लिखे सहायक उपक्रमों, विभागों कार्यालयों और सिब्बन्दियों में काम करने वाले रोजन्दारी (अमानी और उजरती) मजदूरों (जिनमें खनिकों के सरदार और अन्य कामगर सरदार शामिल हैं) की मजदूरी में 37 नये पैसे की हाजिरी और मासिक वेतन पाने वालों को 9 रुपये 75 न० पै० प्रति मास की अन्तरिम वृद्धि:–

(क) उपोत्पाद कोक संयंत्र।

(ख) छत्तानुमा और देशी भट्टियां/भट्ठे।

(ग) साफ्ट कोक का निर्माण।

(घ) खास बिजली घर अर्थात् वे बिजली घर जिन्हें कोयला खानें केवल अपने उपयोग के लिए चलाती हैं।

(ङ) कोयला-खानों या कोयला-खानों के समूहों की केन्द्रीय अथवा प्रादेशिक वर्कशापें अर्थात् वे वर्कशापें जिनकी मालिक कोयला-कम्पनियां हैं।

(च) कोयला-कम्पनियों के अपने अपने धुलाई घर।

(छ) भरण, अर्थात उन स्थानों पर स्थित रेत-भरण संयंत्र जहां से रेत आती हैं।

(ज) कोयला-कम्पनियों के अपने केन्द्रीय अथवा अन्य रज्जु मार्ग, ट्रामें और निजी रेलें।

(झ) कोयला कम्पनियों के अपने केन्द्रीय स्टोर।

(थ) पहरा-निगरानी और/अथवा सुरक्षा विभाग।

(ट) जमींदारी कार्यालय।

(ठ) कोयला-कम्पनियों के अपने केन्द्रीय अस्पताल और चिकित्सा-संस्थापन।

(ड) मुख्य खनन इंजीनियरों, कोयला-खान अधीक्षकों तथा कोयला क्षेत्र में स्थित दूसरे अधिकारियों के कार्यालय और संस्थापन।

(ढ) कैंटीनें।

(ण) शिक्षा संस्थाएं जिनमें सीधे नियुक्त किये गये अध्यापक या वे अध्यापक भी शामिल हैं जिन्हें कोयला खानों के प्रबन्धकों से वेतन मिलता है।

(त) सी० आर० ओ० सिब्बंदियां।

मजदूरी में यह अंतरिम वृद्धि उन सभी मजदूरों और कर्मचारियों पर भी लागू होगी जो कोयला निकालने और भेजने से सीधा सम्बन्ध रखने वाली सभी प्रक्रियाओं में ठेकेदारों द्वारा या उनके जरिये लगाये गये हों।

(2) मजदूरी में यह अन्तरिम वृद्धि पहली मार्च, 1963 से दी जाएगी।

(3) राष्ट्रीय कोयला विकास निगम में मासिकदर पर काम करने वाले मजदूर, जिन्होंने अपनी इच्छा से केन्द्रीय वेतन आयोग के वेतन-मान चुने हैं, मजदूरी की इस अन्तरिम वृद्धि का लाभ उठाने के हकदार नहीं होंगे।

(4) मजदूरी में जिन अन्तरिम वृद्धि की सिफारिश की गई है वह नीचे लिखे लाभों के प्रयोजन के लिए भी मानी जाएगी:-

(क) भविष्य निर्वाह निधि में अंशदान।

(ख) मजदूरों का मुआवजा अथवा बीमा।

(ग) समयोपरि भत्ता।

(घ) सवेतन छुट्टी।

(ङ) त्यौहारों की सवेतन छुट्टियां।

(च) प्रसूति छुट्टी और बीमारी की खुराकी/छुट्टी।

(छ) जबरी छुट्टी और छंटनी के मुआवजे की अदायगी।

(ज) उपदान, पेंशन और दूसरे निवृत्ति-लाभ, जहां कहीं वे विद्यमान हैं, और जो 1 मार्च, 1963 को या उसके बाद दिये जाएंगे।

(5) मजदूरी की यह अन्तरिम वृद्धि महंगाई भत्ते या कोयला खान बोनस योजना के अन्तर्गत दिए जाने वाले बोनस का हिसाब लगाते समय नहीं गिनी जाएगी।

(6) भारत के श्रमिक अपील अधिकरण ने तारीख 29 जनवरी, 1957 के अपने निर्णय से परिवर्तनशील महंगाई भत्ते की जो योजना दी थी, जो इस समय लागू है, उस योजना के अधीन, श्रमिक महंगाई भत्ते में होने वाली बाद की जिन वृद्धियों के हकदार होंगे, मजदूरी में हुई इस अन्तरिम वृद्धि का उन पर कोई प्रतिकूल प्रभाव नहीं पड़ेगा।

(7) ये सिफारिशें केवल अन्तरिम सिफारिशें हैं और इनका बोर्ड द्वारा की जाने वाली अन्तिम सिफारिशों पर कोई प्रतिकूल प्रभाव नहीं होगा। इसलिए बोर्ड यह और सिफारिश करता है कि मजदूरी की इस अन्तरिम वृद्धि के अन्तर्गत मजदूरों को जो रकमें दी जाएं वे तब तक अलग से लिखी जाएं जब तक कि बोर्ड अन्तिम रूप से सिफारिशें नहीं करता। इसके बाद अन्तिम सिफारिशें ही प्रभावी होंगी।

पी० एम० मेनन, सचिव।